

ITEM NO.69

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1675/2025

[Arising out of impugned final judgment and order dated 10-01-2025 in SA No. 06/2025 passed by the High Court of Uttarakhand at Nainital]

DISTRICT ELECTION OFFICER & ANR.

Petitioner(s)

VERSUS

YAMINI ROHILLA & ORS.

Respondent(s)

IA No. 15619/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 15618/2025 - EXEMPTION FROM FILING O.T.

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. J K Sethi, Adv.  
Mr. Ashutosh Kumar Sharma, AOR  
Ms. Nikita Sethi, Adv.

For Respondent(s) Mr. Javedur Rahman, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable in four weeks.

Mr. Javedur Rahman, learned Counsel, who appears on caveat, accepts and waives notice on behalf of respondent No. 1.

In the meantime, pleadings be completed.

In the meanwhile, operation and implementation of the impugned order shall remain stayed.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)

